

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

16

O.A. NO. 572/95

Between:

Date of Order: 2.5.95.

1. M.Janardhana Rao
2. D.Dishoyi
3. Ch.V.S.Saryanarayana
4. M.Ch.Nageswar Rao
5. Syed Ahmed
6. P.Peturu
7. M.Ravi Kumar
8. Ch.Koteswar Rao
9. B.V.Giri Kumar
10. N.S.R.Krishnaiah

..Applicants.

And

1. The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi - 110 001.
2. The Chief Post Master General,
A.P.Circle, Hyderabad - 500 001.
3. The Post Master General,
Vijayawada Region,
Vijayawada - 520 002.
4. The Senior Superintendent of Railway
Mail Service, R.M.S.'Y' Division,
Vijayawada.
5. The Superintendent of Post Offices,
Khammam Division,
Khammam.

...Respondents.

Counsel for the Applicants : Mr.T.V.V.S.Murthy,

Counsel for the Respondents : Mr.N.V.Raghava Reddy, Addl.cGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

CONTD...

To

1. The Secretary, Dept. of Posts,
Dak Bhavan, New Delhi - 110 001.
2. The Chief Post Master General,
A.P.Circle, Hyderabad - 500 001.
3. The Post Master General,
Vijayawada Region,
Vijayawada - 520 002.
4. The Senior Superintendent of Railway
Mail Service, R.M.S.'Y' Division,
Vijayawada.
5. The Superintendent of Post Offices,
Khammam Division,
Khammam.
6. One copy to Mr.T.V.V.S.Murthy, Advocate,CAT,Hyderabad.
7. One copy to Mr.N.V.Raghava Reddy,Addl. GSC,CAT,Hyderabad.
8. One copy to Library,CAT,Hyderabad.
9. One copy to spare.

YLKR

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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The applicants were initially appointed as RTP Sorting Assistants but were later on regularised. Their claim in this OA is for a direction to the respondents to pay them Productivity Linked Bonus for the period that they worked as RTPs.

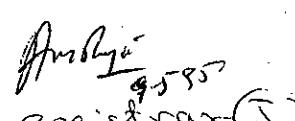
2. Heard learned counsel for both the parties.
3. Similarly situated other employees had approached the Tribunal in the past and obtained a direction to the respondents to give them Productivity Linked Bonus for the period that they worked as RTPs. I find no justification why similar benefit should not be granted to the applicants in this O.A.
4. Accordingly this O.A. is allowed with a direction to the respondents to grant the applicants Productivity Linked Bonus for the period that the applicants had worked as RTPs, Provided they had worked for 240 days in each year ending 31st March for 3 years or more. Productivity Linked Bonus would be based on the average monthly emoluments determined by dividing emoluments for each accounting year of eligibility by 12 and subject to other conditions prescribed from time to time.
5. Respondents shall comply ^{with} the above direction within a period of three months from the date of communication of this order. No order as to costs.


(A.B.GORTHI)
Member (Admn.)

Dated: 2nd May, 1995

(Dictated in Open Court)

sd


Deputy Registrar (S)

Contd.

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED 2-5-95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 572/95

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

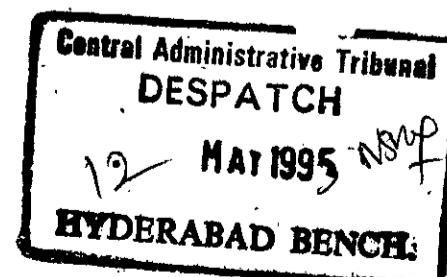
Rejected/Ordered.

No order as to costs.

YLKR

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